

THE SEVENTH SCHEDULE

[See section 154 (I)]

NOTICE OF DEMAND

To

Shri/Shrimati

residing at

Please take notice that the Commissioner demands from the sum of \_\_\_\_\_ due from \_\_\_\_\_ on account of \_\_\_\_\_ (here described the property, occupation, circumstance or thing in respect of which the sum is payable) leviable under \_\_\_\_\_ for the period of \_\_\_\_\_ commencing on the \_\_\_\_\_ day of \_\_\_\_\_ 19 \_\_\_\_\_, and ending on the \_\_\_\_\_ day of \_\_\_\_\_ 19 \_\_\_\_\_, and that if, within thirty days from the service of this notice, the said sum is not paid to the Commissioner at \_\_\_\_\_ or sufficient cause for non-payment is not shown to the satisfaction of the Commissioner a warrant of distress or attachment will be issued for the recovery of the same with costs.

Dated this \_\_\_\_\_ day of \_\_\_\_\_ 19 \_\_\_\_\_.

(Signed)

Commissioner,  
Delhi Municipal Corporation.